

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)- 121(PB)/2017

IN THE MATTER OF:

Bank of Baroda Applicant/petitioner
Vs.
Amrapali Silicon City Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 12.03.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

For the Applicant/petitioner : Ms. Srideepa Bhattacharyya,
Mr. Bishwajit Dubey, Advocate
For
Resolution Professional: Mr. Anugrah Robin Frey, Advocate
For NOIDA : Mr. Vishnu Sharma, Ms. Anupama Sharma,
Ms. Gautami Budhapriya, Ms. Sonali Negi,
Advs.
For the Respondent : Mr. Alok Aggarwal, Ms. Rati Tandon, Advs.

ORDER

Order dated 28.02.2018 has not been complied with as no application for the leave of the Hon'ble Supreme Court passed in the present application has been filed. Learned Counsel for the applicant states that the application is in the process of being filed and is granted two weeks' time.

List the matter on 3rd April, 2018.

-Sd-

(M.M.KUMAR)
PRESIDENT

-Sd-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)